

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 210
IA No. 257/JPR/2022
CP No. (IB)-217/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Shri Gaurav Agarwal

...Financial Creditor/Applicant

Versus

M/s Star Valley Heights LLP

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

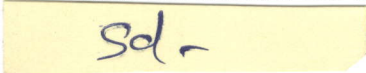
For the Applicant : Anand Sharma, Adv.
For the Respondent : Naresh Kumar Sejvani, Adv.

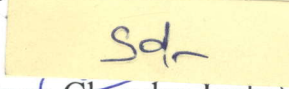
ORDER

Heard Mr. Anand Sharma, Adv. appearing on behalf of the Petitioner/
Financial Creditor. Mr. Naresh Kumar Sejvani, Adv. for the Respondent/
Corporate Debtor.

Both parties are permitted to file written submissions, if any, not exceeding
3 pages, within seven days together with any case laws that they place reliance
on which must be accompanied by a paginated index with cross reference to
relevant paras.

List the matter for further consideration on 04.11.2022.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 29, 2022

NK